



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th January, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 7 of 2020

A Bill further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

PART – I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force on the 31st day of December 2019.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Amendment of section 414-B.

PART – III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu Act V of 1920.

3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Amendment of section 375-B.

PART – IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Tamil Nadu Act 15 of 1971.

4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Amendment of section 510-AAA.

PART – V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Tamil Nadu Act 25 of 1981.

5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Amendment of section 511-AAA.

PART – VI.

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu Act 27 of 1994.

6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Amendment of section 10-A.

PART – VII.

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A. 7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 28 of 1994.

PART – VIII.

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A. 8. In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 29 of 1994.

PART – IX.

AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. 9. In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 7 of 2008.

PART – X.

AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. 10. In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 8 of 2008.

PART – XI.

AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. 11. In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 26 of 2008.

PART – XII.

AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. 12. In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 27 of 2008.

PART – XIII.

AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.

Amendment of section 9-A. 13. In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 24 of 2013.

PART – XIV.

AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.

Amendment of section 9-A. 14. In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted. Tamil Nadu Act 25 of 2013.

PART – XV.

AMENDMENT TO THE HOSUR CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu Act 10
of 2019.

15. In section 10 of the Hosur City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted.

Amendment of
section 10.

PART – XVI.

AMENDMENT TO THE NAGERCOIL CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu Act 11 of
2019.

16. In section 10 of the Nagercoil City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted.

Amendment of
section 10.

PART – XVII.

AMENDMENT TO THE AVADI CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu Act 24
of 2019.

17. In section 10 of the Avadi City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2019”, the expression “upto the 30th day of June 2020” shall be substituted.

Amendment of
section 10.Tamil Nadu
Ordinance
13 of 2019.

18. (1) The Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 2019 is hereby repealed.

Repeal and saving.

Tamil Nadu Act IV of 1919.
Tamil Nadu Act V of 1920.
Tamil Nadu Act 15 of 1971.
Tamil Nadu Act 25 of 1981.
Tamil Nadu Act 27 of 1994.
Tamil Nadu Act 28 of 1994.
Tamil Nadu Act 29 of 1994.
Tamil Nadu Act 7 of 2008.
Tamil Nadu Act 8 of 2008.
Tamil Nadu Act 26 of 2008.
Tamil Nadu Act 27 of 2008.
Tamil Nadu Act 24 of 2013.
Tamil Nadu Act 25 of 2013.
Tamil Nadu Act 10 of 2019.
Tamil Nadu Act 11 of 2019.
Tamil Nadu Act 24 of 2019.

(2) Notwithstanding such repeal, anything done or any action taken under the Chennai City Municipal Corporation Act, 1919, the Tamil Nadu District Municipalities Act, 1920, the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981, the Tiruchirappalli City Municipal Corporation Act, 1994, the Tirunelveli City Municipal Corporation Act, 1994, the Salem City Municipal Corporation Act, 1994, the Tiruppur City Municipal Corporation Act, 2008, the Erode City Municipal Corporation Act, 2008, the Vellore City Municipal Corporation Act, 2008, the Thoothukudi City Municipal Corporation Act, 2008, the Thanjavur City Municipal Corporation Act, 2013, the Dindigul City Municipal Corporation Act, 2013, the Hosur City Municipal Corporation Act, 2019, the Nagercoil City Municipal Corporation Act, 2019 and the Avadi City Municipal Corporation Act, 2019, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Acts, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

The Special Officers to the Town Panchayats, Municipalities and Municipal Corporations were appointed in pursuance of the orders of the Hon'ble High Court of Madras in W.P.No.33984 of 2016, dated the 4th October 2016. The term of office of the said Special Officers of the Town Panchayats, Municipalities and Municipal Corporations was extended from time to time and lastly upto the 31st December 2019.

2. Recently, the Tamil Nadu Municipal Laws (Fifth Amendment) Ordinance, 2019 (Tamil Nadu Ordinance 8 of 2019) was promulgated by the Governor on the 19th November 2019, which provides for indirect election to the offices of the Mayor of Municipal Corporations and Chairperson of Municipalities and Town Panchayats.

3. In pursuance of the above, the Tamil Nadu State Election Commission is taking necessary action to revise all the required statutory and non-statutory Forms for conducting ordinary election to Urban Local Bodies. Further, Urban Booklets have also to be reprinted. In view of the above, additional time is required for the completion of preparatory works for the conduct of election to the Urban Local Bodies by the Tamil Nadu State Election Commission.

4. In the circumstances stated above, as the term of office of the Special Officers was due to expire on the 31st December 2019, the Government decided to amend the laws relating to the Town Panchayats, Municipalities and Municipal Corporations so as to extend the term of office of the Special Officers for a further period of six months upto the 30th June 2020 or until the first meeting of the council is held after the ordinary elections to the Town Panchayats, Municipalities and Municipal Corporations, whichever is earlier. Accordingly, the Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 2019 (Tamil Nadu Ordinance 13 of 2019) was promulgated by the Governor on the 31st December 2019 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 31st December 2019.

5. The Bill seeks to replace the said Ordinance.

S.P.VELUMANI,
*Minister for Municipal Administration and
Rural Development, Implementation of
Special Programme.*

K. SRINIVASAN,
Secretary.